



2025:DHC:3503-DB



\$~1 & 2 (Spl. Bench)

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

*Date of decision: 09.05.2025*

**(1)+ W.P.(C) 9490/2023**

ATUL KUMAR VERMA AND ORS .....Appellants

Through: Mr.Ajay Garg, Mr.Uday  
Garg, Advs.

versus

STAFF SELECTION COMMISSION AND ORS

.....Respondents

Through: Ms.Radhika Bishwajit Dubey,  
CGSC, Ms.Gurleen Kaur  
Waraich, Mr. Kritarth  
Upadhyay, Advs.

**(2)+ W.P.(C) 9502/2023**

AMITABH

.....Appellant

Through: Mr.Ajay Garg, Mr.Uday  
Garg, Advs.

versus

STAFF SELECTION COMMISSION AND ORS

.....Respondents

Through: Mr.Rahul Sharma, CGSC,  
Mr.Manikant Sharma,  
Ms.Shikha Singh, Advs.

**CORAM:**

**HON'BLE MR. JUSTICE NAVIN CHAWLA**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**NAVIN CHAWLA, J. (ORAL)**

**CM APPL. 24854/2024 in W.P.(C) 9490/2023**

**REVIEW PET. 286/2023 in W.P.(C) 9502/2023**

1. These review petitions have been filed seeking recall of the Judgment dated 19.07.2023 passed by this Court, wherein this Court,



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placing reliance on paragraph 2(d) of the Uniform Guidelines for Medical Examination Test (MET) for recruitment in CAPFs, NSG, and AR (hereinafter referred to as the 'Medical Guidelines'), held that while measuring height, any fraction of less than 0.5cm shall be ignored, whereas any fraction of 0.5 cm or more shall be rounded off to the next higher centimeter. Accordingly, some of the writ petitioners, whose height had been measured more than 169.50cm, were found eligible for appointment on the height standard, and further direction in this regard had been issued.

2. The learned counsels appearing for the respondents in the Writ Petitions/Review Petitioners contend that as far as paragraph 2(d) of the Medical Guidelines is concerned, the same are relevant only for determining the eligibility of the candidates who were found to be overweight/underweight. They submit that with respect to the height standard, the same is to be tested only at the stage of Physical Standard Test (PST) and not by a Medical Officer, and, therefore, paragraph 2(d) of the Medical Guidelines would not be applicable at the PET stage. They place reliance on Clause 11.6.2 of the Advertisement in this regard.

3. They also placed reliance on the Circular dated 24.08.2015, contending that thereby a clarification with respect to paragraph 2(d) of the Medical Guidelines has been issued by the CRPF, indicating that the said Clause is to be applied only while considering the candidates on the standard of weight who are found borderline overweight/underweight.



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4. We have considered the submissions made by the learned counsels for the parties.

5. Clause 2(d) of the Medical Guideline reads us under:

**“2. GENERAL INSTRUCTION FOR RECRUITMENT BOARD**

xxx

*(d) Measurement of physical standards viz. height, weight, and chest is the responsibility of the Physical Standard Test Board (PST Board) for all categories of candidates i.e GOs, SOs and Ors. Medical officers will not be part of PST board both for Male & Female candidates. Since presence of a female is required at the time of recording of physical standard (PST), a female non medical staff may be associated with PST board. Recruiting medical officer need not record to physical measurements, Recruiting medical officer will mention physical standard in the medical examination form as recorded by the PST board. In borderline cases of overweight, BMI should also be considered to arrive at conclusion and variation of 5Kg +/- from the minimum/maximum limit may be accepted. Similarly while measuring height fraction of cm less than 0.5 will be ignored and 0.5 cm & more will be rounded off to the next higher cm. Standard height- weight chart is attached at ANNEXURE-I.”*

(Emphasis supplied)

6. A reading of the above would show that the above Clause states that for height, a fraction of a centimeter less than 0.5 will be ignored, and 0.5 centimeter or more will be rounded off to the next higher centimeter. There is no reason why the same should not apply to the PST standard of height. The above relaxation appears to have been

